

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 1553 of 2022

JairamPetitioner

Through :- Mr. Harshit Pathak, Advocate

v/s

State of U.P. and othersRespondents

Through :- Mr. A.K. Roy, Additional Chief Standing Counsel
for respondent Nos.1 and 2

**CORAM : HON'BLE RAJESH BINDAL, CHIEF JUSTICE
HON'BLE J.J. MUNIR, JUDGE**

ORDER

1. Learned counsel for Bar Council of Uttar Pradesh submitted that a communication has been sent to all the Bar Associations in the State to collect information regarding status of strike in their respective jurisdictions.
2. Mr. R. K. Ojha, learned President of High Court Bar Association, Allahabad suggested that let there be a meeting of Bar Council of Uttar Pradesh along with Office Bearers of different Bar Associations in the State to find out the issues, in case, there are any, and resolve that by constituting some Committee. The issue regarding constitution of Committees at district level may also be examined for resolution of local disputes.
3. Let the issue be considered by the Bar Council of Uttar Pradesh.
4. As the issue under consideration is regarding strike by the advocates in Courts, in our opinion, Bar Council of India, 21 Rouse

Avenue Institutional Area, Near Bal Bhawan, New Delhi-110002 needs to be impleaded as respondent in the present petition.

5. Ordered accordingly. Office to carry out necessary correction in the Memo of Parties.

6. Let notice be issued to Bar Council of India through its Secretary for January 18, 2023.

(J.J. Munir)
Judge

(Rajesh Bindal)
Chief Justice

Allahabad
15.12.2022
Manish Himwan/Kuldeep